

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 4th DAY OF JUNE 1997

Original Application No. 1199 of 1995

HON.MR.JUSTICE B.C.SAKSENA,V.C.

HON.MR.S.DAS GUPTA, MEMBER (A)

H.S. kamal, son of late Pran Sukh  
Resident of C-564 Trans Yamuna  
Ram Bagh, Agra

Applicant

By Advocate Shri Ashok Kumar

Versus

1. Union of India through the Director  
General, Ordnance Services, Army  
Headquarters, DHQ PO New Delhi
2. General Officer Commanding in Chief  
Central Command, Lucknow
3. Commandant, Central Ordnance Depot  
Agra
4. Major (now Lt.Col. R.K. malik  
Care Central Ordnance Depot  
Agra
5. Chief Controller of Defence Accounts  
(Pensions) Allahabad

Respondents

By Advocate Shri Ashok mohiley

O R D E R(Oral)

JUSTICE B.C.SAKSENA,V.C.

We have heard the learned counsels for the parties. In the supplementary counter affidavit it has been indicated that after the disciplinary proceedings were dropped pensionary benefits of the applicant had been released vide letter dated 4.9.96 and a copy of the same has been endorsed to the applicant. The learned counsel for the applicant does not dispute this assertion in the supplementary counter. He, however, submitted that interest on the delayed payment may be awarded. After perusal of the pleadings on record we do not find any good ground for grant of interest since it is not proved

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that there has been any deliberate delay on the part of the respondents in giving pensionary benefits. The disciplinary proceedings was pending against the applicant after being dropped. The pensionary benefits have been released accordingly. The OA is disposed of .

*hC*  
MEMBER(A)

*Bobakene*  
VICE CHAIRMAN

Dated June 4th 1997

Uv/